

**Central Administrative Tribunal
Madras Bench**

OA/310/00261/2021

Dated the 18th day of March Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

R.Saravanan
S/o late Rajamanickam,
Oosimathakovil Street,
Kumbakonam,
Tanjore, Tamil Nadu 612002.Applicant
By Advocate **M/s.B.Chandran**

Vs.

1. Rep. by The Chief General Manager,
Chennai Division,
Southern Railway,
Central, Chennai-3.
2. Rep. by Union of India,
Workshop Personnel Officer for Chief Workshop,
Manager/Lw/Per, Ayanavaram,
Chennai 600023.
3. Rep. by The Chief Workshop Manager,
Loco Works/Perambur,
Southern Railway,
Chennai 600023.
4. T.Tamizhvanan,
S/o late Thambuswamy,
No.10/1, 1st Street,
Annai Sivagami Nagar,
Ennore, Chennai 600057.
5. T.Arasu,
S/o late Thambuswamy,
No.29/36, K.H.Road,
Ernavoor,
Chennai 600057. Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to call for the records related to the 4th respondent appointment order by the respondent and to set aside the same and further to direct the respondent to issue over all benefits to the applicant and to pass such other order/orders as this Tribunal may deem fit and proper and thus render justice. Dispose of representation dated 20.02.2020 to the Chief General Manager, S.Rly., Chennai.”

2. Heard Mr.B.Chandran for the applicant and Mr.P.Srinivasan for the respondents on advance notice. Perused the OA and all the documents.
3. The underlying issue of the claim raised by the applicant is as to who is the legal heir of the expired government servant. This Tribunal has no jurisdiction to decide about the legal heirship of the expired government servant.
4. Hence, this OA is dismissed at the admission stage with liberty to the applicant to approach the appropriate forum.

(C.V.Sankar)
Member(A)

18.03.2021

(S.N.Terdal)
Member(J)

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